

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS ENTERTAINMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Carnival Films Entertainment Pvt Ltd
2.	Date of incorporation of corporate debtor	09/07/2007
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Company, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92100MH2007PTC172998
5.	Address of the registered office and principal office (if any) of corporate debtor	Carnival House, GEN A K Vaidya Marg, Office Western Express highway, Dinsishu, Malad East, Mumbai - 400097
6.	Insolvency commencement date in respect of corporate debtor	27.11.2025
7.	Estimated date of closure of insolvency resolution process	26.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Interim Resolution Professional: Ashok Kumar Gulla Registration Number: IBBI/IPA-03/IP-N00024/2017-2018/10174
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address RBSA Restructuring Advisors LLP, 6 th floor, Tower 4A, DLF Cyber Green, Cyber City, Gurugram- Delhi NCR Haryana Email Id: ashok.gulla@rbsa.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: RBSA Restructuring Advisors LLP, 6 th floor, Tower 4A, DLF Cyber Green, Cyber City, Gurugram- Delhi NCR Haryana Corporate Email Id – cfepl@outlook.com
11.	Last date for submission of claims	11/12/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading the claim forms: www.ibbi.gov.in/downloadforms.html Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Mumbai** has ordered the commencement of a corporate insolvency resolution process of the **Carnival Films Entertainment Private Limited vide order no CP(IB) 346/MB/2024 dated 27.11.2025.**

The creditors of **Carnival Films Entertainment Private limited** are hereby called upon to submit their claims with proof on or **before 11 December 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ashok Kumar Gulla
Interim Resolution Professional in the matter of Carnival Films Entertainment Pvt Ltd.
Registration Number- IBBI/IPA-03/IP-N00024/2017-2018/10174
Date- 29/11/2025
Place- Gurugram